



2025:DHC:416-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13581/2024, CM APPLs. 56735/2024 & 56737/2024

NEW DELHI MUNICIPAL COUNCILPetitioner
Through: Mr. Sunder Khatri, ASC with
Mr. Ravi Grover and Mr. Naman Khatri,
Adv. with Ms. Reena Singh, Asstt.
Accounts Officer (Medical Services)
Dr. Madan Narain, CMO (Medical)

versus

MAHABIR PARSADRespondent
Through: Ms. Sonika Gill, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)
24.01.2025

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C. HARI SHANKAR, J.

1. As the issue in question stands covered in favour of the respondent by the judgments of this Court in *Bharat Sanchar Nigam Ltd. v Pardeep Singh*¹, *NDMC v Sudha Sharma*², *UOI v S.P. Mediratta*³, *Suresh Khanna v UOI*⁴, *Hira Lal Bhat v BSNL*⁵, *Shiva Kant Jha v UOI*⁶, *UOI v Joginder Singh*⁷, *UOI v Surender Kumar*

¹ 2024 SCC OnLine Del 7915

² 2024 SCC OnLine Del 3712

³ 2024 SCC OnLine Del 1912

⁴ 2023 SCC OnLine Del 3092

⁵ 2024 SCC OnLine Del 9065

⁶ (2018) 16 SCC 187

⁷ 2023 (3) LLJ 404



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*Kaur*⁸, *Jasbir Singh v UOI*⁹, *Jagir Kaur v UOI*¹⁰, *Chhotu Ram Yadav v State of Haryana*¹¹ and *Manish Kumar v UOI*¹², Mr. Sunder Khatri, learned ASC appearing for the petitioner, on instructions, does not press this writ petition.

2. Accordingly, the writ petition is disposed of as not pressed. Let the judgment of the Tribunal be implemented within a period of four weeks from today.

3. There shall be no orders as to costs.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JANUARY 24, 2025/aky

Click here to check corrigendum, if any

⁸ 2023 SCC OnLine Del 3414

⁹ 2024 SCC OnLine Del 9

¹⁰ 2024 SCC Online Del 4698

¹¹ (2005) 13 SCC 393

¹² 2024 SCC Online Del 864